

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 617  
179/58(3)/ND/2022  
IA/71/2023, IA/73/2024

**IN THE MATTER OF:**

**Mr. Anuj Sahni**

**...APPLICANT**

**Vs.**

**M/s. Orocat Exports Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 58(3) of Comp. Act, 2013**

**Order delivered on 15.04.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Respondent**

:Mr. Ambarish Chatterjee  
(Company Secretary) for  
Respondent No.2 and  
Respondent No.3.

**ORDER**

Due to paucity of time, matter is adjourned to **28.05.2024.**

**Sd/-  
(Court Officer)**